

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

STARRED QUESTION NO:219
ANSWERED ON:11.03.2010
REPORT OF SFIO ON SATYAM SCAM
Gaikwad Shri Eknath Mahadeo;Yaskhi Shri Madhu Goud

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Serious Fraud Investigation Office (SFIO) investigating Satyam Scam has submitted its report to the Government;
- (b) if so, the details thereof;
- (c) whether the SFIO has not been given powers to trail money slashed abroad by the corporates;
- (d) if so, the reasons therefor; and
- (e) the further steps contemplated by the Government in this regard?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

(a) to (e): A statement is laid on the Table of the Lok Sabha.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 219 FOR 11.03.2010 REGARDING REPORT OF SFIO ON SATYAM SCAM.

(a) & (b): The Serious Fraud Investigation Office (SFIO) has submitted a report and subsequently, supplementary report in the matter of investigation of Satyam Scam to this Ministry in regard to violation of provisions of Companies Act. The Ministry has issued instructions to SFIO to file prosecutions in these matters and the same have been filed by the SFIO in the appropriate court.

(c) to (e): SFIO has no such powers to trail money stashed abroad. Other investigating agencies like CBI and Enforcement Directorate have got these powers. Wherever required, like in the case of Satyam scam, the matter of international ramifications are referred to CBI and/ or Enforcement Directorate and both these agencies are looking into the issue of diversion of funds abroad.